

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 940 of 2020

IN THE MATTER OF:

Drive India Enterprise Solutions Ltd. ...Appellant

Versus

Valay Group & Ors. ...Respondents

Present:

For Appellant: Mr. Jitender Chaudhary, Mr. Girish Paryani, Ms. Sangeeta Panchal and Ms. Shilpa Chohan, Advocates.

**For Respondents: Mr. Omkar Deosthale, CA for R-2.
Mr. Harshavardhan Bhende, Advocate for R-3&4.
Ms. Shika Rai, CA for R-5.**

ORDER
(Through Virtual Mode)

11.01.2021: Pleadings are incomplete. Let the pleadings be completed and short written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsel for the parties within four weeks.

List the matter 'for admission (after notice)' on **12th February, 2021** before Court No. II.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc